

foreign drug companies. The investment obligation towards Research and Development facilities contained therein can be incorporated as a condition in the approvals under Foreign Exchange Regulation Act (FERA) and/or consolidated industrial licences to be granted to such foreign companies.

(d) This will arise only after the Research and Development obligation is imposed on the foreign companies.

Utilisation of Water Resources

3401. SHRI K. P. SINGH DEO: Will the Minister of IRRIGATION be pleased to state whether any integrated plan for utilisation of the water resources of river Brahmani has been formulated and if so, the salient features thereof?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): The integrated plan is under formulation by the State Government.

Muhane Reservoir Scheme in Gaya District of Bihar

3402. SHRI RAM SWAROOP RAM: Will the Minister of IRRIGATION be pleased to state:

(a) whether the Muhane Reservoir Scheme in Gaya (Bihar) is receiving the attention of Government;

(b) what is the stage of progress thereof; and

(c) what will be the potential for irrigation and the area under coverage on completion of the scheme?

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDAY): (a) and (b). The Muhane Reservoir-cum-Barrage Scheme submitted by Bihar Government has been technically examined in the Central Water Commission and comments sent to the Govern-

ment in August, 1976, June, 1977 and November, 1977. Replies from the State Government are still awaited.

(c) The scheme envisages irrigation to an area of 30,000 ha. In Kharif and 9000 ha. in Rabi in Gaya district.

Rise in Assets of Large Industrial Houses

3403. SHRI ARJUN SETHI:

SHRI G. Y. KRISHNAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there has been any rise in the assets of the large industrial houses during the last two years;

(b) if so, to what extent and the names of the first 35 large industrial houses along with the details of their assets during the last two years; and

(c) the steps Government have taken to curb the monopoly power of these industrial houses?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) The assets of large industrial houses registered under section 26 of the M.R.T.P. Act, 1969, increased from Rs. 8999.37 crores in 1976 to Rs. 10,739.66 crores in 1978.

(b) The details relating to the assets of the top 35 houses for the years 1976 and 1978 are given in the statement annexed.

(c) Chapter III of the MRTP Act provides for prior scrutiny and approval by Government of all proposals of large industrial houses relating to substantial expansion, establishment of new undertakings, merger, amalgamation and acquisition, etc. These provisions are administered in the light of guidelines contained in Section 28 of the MRTP Act and Industrial Policy in force.